

RATIFIED

Minutes of Meeting No.20/12 scheduled on 27.12.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 20/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 actually held on 03.01.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1

Case No.: 27/11/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved										
HQ File :01/80/050/00239/AM12/	RLA File :31/24/040/00108/AM10/	Lic.No/Date:3110040031 23.09.2009											
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.46011/83/2011-PC-Ii dated 02.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-													
<table><tr><td>Item to be exported</td><td>Quantity</td></tr><tr><td>Automotive Fasteners</td><td>1 Kg.</td></tr><tr><td>Raw-material recommended for Import</td><td>Quantity</td></tr><tr><td>1. Polypropylene Granules</td><td>1.03 kg/kg content in the export product</td></tr><tr><td>2. Polyacetal Granules</td><td>1.03 kg/kg content in the export product</td></tr></table>				Item to be exported	Quantity	Automotive Fasteners	1 Kg.	Raw-material recommended for Import	Quantity	1. Polypropylene Granules	1.03 kg/kg content in the export product	2. Polyacetal Granules	1.03 kg/kg content in the export product
Item to be exported	Quantity												
Automotive Fasteners	1 Kg.												
Raw-material recommended for Import	Quantity												
1. Polypropylene Granules	1.03 kg/kg content in the export product												
2. Polyacetal Granules	1.03 kg/kg content in the export product												
The RLA may take necessary action accordingly.													

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	
	Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause.			
	The RLA may take necessary action accordingly.			

3	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	Defer Date:07.02.2012
Decision : The Committee noted that DDG informed the firm on phone that the data furnished by them is illegible. The firm promised to give fresh details in a week. The case may be re-listed on 07.02.2012.				

4	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	
Decision : The Committee deliberated the written comments of DIT received vide their U.O. Note No.17(79)/2010-IPHW dated 01.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. The quantity of optical fibre allowed as 13154.5 kms is based on 5% additional length over the length of the cable. 2. The quantity of Polyethylene import material allowed as 8633.62 kms is inclusive of wastage of 2%. The RLA may take necessary action accordingly.				

5	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's reply dated 22.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.				

6	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:07.02.2012
Decision : The Committee observed that the firm has not replied to this office letter dated 09.12.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.				

7	Case No.:28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Rejected
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

8	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DIT on 28.11.2011 and the case is under examination of DIT. The case may be re-listed on 07.02.2012.				

9	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:07.02.2012
Decision: The Committee noted that the firm has sought time vide their letter dated 10.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.				

10	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	
Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

11	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 22.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

12	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 10.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.				

13	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/		

		Lic.No/Date:3110046436 14.01.2011	Defer Date:07.02.2012
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Decision :The Committee noted that the firm submitted their reply by e-mail dt.03.01.2012 and decided to forward a copy of reply to DHI for examination and comments. The case may be re-listed on 07.02.2012.

14	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

15	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 16.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

16	Case No.:1/11/85-ALC3/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/85/050/00057/AM12/	RLA File :04/24/040/00296/AM11/	Lic.No/Date:0410121516 10.02.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

17	Case No.:10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	Defer Date:07.02.2012
Decision : The Committee deliberated the written comments of DIPP for Wet Gas Compressor received vide their U.O. Note dated 27.12.2011 and decided to forward the application to DHI for examination and comments for inputs related to Steam Turbine as it pertains to them. The case is to be re-listed on 07.02.2012.				

18	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:07.02.2012
Decision : The Committee noted that a D.O. letter from DDG has been sent to RA, Pune requesting to send a copy of firm's application but the same is still awaited. To remind RA by email and to re-list the case on 07.02.2012. Remind by email.				

	Case No.:36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/		

19			Lic.No/Date:0210154977 18.02.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm vide letter dated 21.12.2011 informed that they had surrendered the said Advance Authorization. The Committee therefore decided to confirm the status from RA and to re-list the case on 07.02.2012.				

20	Case No.:41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	
Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

21	Case No.:42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

22	Case No.:18/5/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00054/AM12/	RLA File :22/24/040/00094/AM11/	Lic.No/Date:2210011010 18.02.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

23	Case No.:40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved.
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	
Decision : The Committee noted that the written comments received from DHI vide their UO No. 3(29)/09-TSW(B)/588 dated 30.09.2011 and decided to ratify the norms as under:- Export The description of export may be amended & their weight incorporated as given below: 1. ESP- 12 Numbers 2. APH- 8 Numbers 3. FAN-24 Numbers 4. Dampers & gates Import DHI comments is based on the list of items with detail description incorporated in the licence. 1. Item No.1- Drawing – Deleted. 2. Item No. 2 to 5 – These are components & may be allowed under GN-4.				

3. Item No. 6- This is spares for item No.2 & may be allowed as per spares policy of item No.2.
4. Item No.7 – This is spares for item No.5 & may be allowed as per spares policy of item No.5.
5. Item No. 8 & 9- this is spares for item No.3 & may be allowed as per spares policy of item No.3.
6. Item No.10 to 34(Except item No. 21 & 33) – These are components & may be allowed under GN-\$.
7. Item No.21 – Templates – Allowed with accountability clause.
8. Item No. 33 – This is spares for Flue gas Desulphurisation plant & may be allowed as per spares policy for the export product

The RLA may take necessary action accordingly.

24	Case No.:47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

25	Case No.:48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

26	Case No.:25/1/81-ALC2/2011	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Rejected
	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 28.09.2011 and subsequent reminder 02.12.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

27	Case No.:9/2/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

28	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:07.02.2012

Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

29	Case No.: 6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 22.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

30	Case No.: 3/2/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 29.03.2011	Defer Date:07.02.2012
Decision : The Committee noted the written comments received from MSME and decided to seek details such as quantities, numbers, weight and wastage involved. The case may be re-listed on 07.02.2012.				

31	Case No.: 13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:07.02.2012
Decision : The Committee noted that a DO letter from DDG to RA, Vadodara was sent asking to verify the firm's existence. Send e-mail reminder. The case may be re-listed on 07.02.2012. Send email reminder.				

32	Case No.: 18/8/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00166/AM12/	RLA File :61/24/040/00001/AM12/	Lic.No/Date:6110000602 18.04.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 29.11.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

33	Case No.: 12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

34	Case No.: 19/8/80-ALC2/2011	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Rejected
	HQ File :01/80/050/00167/AM12/	RLA File :07/21/040/00896/AM11/	Lic.No/Date:0710078776 26.04.2011	

Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.17.10.2011 and subsequent reminder 25.11.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

35	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:07.02.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 27.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.			

36	Case No.:28/5/80-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00064/AM12/	RLA File :05/23/040/00043/AM12/	Lic.No/Date:0510290272 10.05.2011	Defer Date:07.02.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 28.11.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.			

37	Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	Defer Date:07.02.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 28.11.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.			

38	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	Defer Date:07.02.2012
	Decision : The committee decided to forward a copy of firm's reply dt.27.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.			

39	Case No.:4/8/80-ALC2/2011	Party Name:SUPREME INDUSTRIES,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Rejected
	HQ File :01/80/050/00152/AM12/	RLA File :32/21/040/00038/AM12/	Lic.No/Date:3210048327 10.06.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 28.09.2011 and subsequent reminder 02.12.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

Case No.:22/11/80-ALC2/2011	Party Name:TRF LIMITED,		Status:
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40			Meet No/Date:20/80-ALC2/2011 27.12.2011	Approved
	HQ File :01/80/050/00234/AM12/	RLA File :02/24/040/00049/AM12/	Lic.No/Date:0210160407 15.06.2011	
	Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

41	Case No.:8/8/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Rejected
	HQ File :01/80/050/00156/AM12/	RLA File :31/82/040/00053/AM12/	Lic.No/Date:3110048743 21.06.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 28.09.2011 and subsequent reminder 02.12.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

42	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:07.02.2012
	Decision : The Committed noted that the reply received from the firm is incomplete. The firm may be requested to furnish specific point wise reply to Sl. No. 3,5, & 11 of SDF – export product wise. The case may be re-listed on 07.02.2012.			

43	Case No.:14/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00226/AM12/	RLA File :09/24/040/00163/AM12/	Lic.No/Date:0910047353 28.06.2011	Defer Date:07.02.2012
	Decision : The committee decided to forward a copy of firm's reply dt.26.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.			

44	Case No.:24/11/80-ALC2/2011	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	Defer Date:07.02.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

45	Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/		

		Lic.No/Date:0510295211 30.06.2011	Defer Date:07.02.2012
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Decision : The Committee noted that the firm's reply has been sent to DHI on 05.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.

46	Case No.:7/11/80-ALC2/2011	Party Name:REITZ INDIA LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00219/AM12/	RLA File :09/24/040/00155/AM12/	Lic.No/Date:0910047380 30.06.2011	Defer Date:07.02.2012
Decision : The Committee noted that RA confirmed the firm's change of address and decided to send D/L again to the firm for calling necessary information. The case may be re-listed on 07.02.2012.				

47	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/	Lic.No/Date:0710080361 04.07.2011	Defer Date:07.02.2012
Decision : The Committee observed that the firm has not replied to this office letter dated 02.12.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2011.				

48	Case No.:21/11/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00233/AM12/	RLA File :09/24/040/00175/AM12/	Lic.No/Date:0910047647 15.07.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's reply received on dt.03.01.2012 to DHI for examination and comments. The case may be re-listed on 07.02.2012.				

49	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

50	Case No.:12/11/80-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00224/AM12/	RLA File :09/24/040/00167/AM12/	Lic.No/Date:0910047808 21.07.2011	
Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

	Case No.:13/11/80-ALC2/2011			Status:
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51		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Deferred
	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:07.02.2012
Decision : The committee decided to forward a copy of firm's reply dt.26.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.				

52	Case No.:12/14/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00266/AM12/	RLA File :07/24/040/00120/AM12/	Lic.No/Date:0710080825 22.07.2011	Defer Date:07.02.2012
Decision : The Committee noted the written comments received from MSME and decided to seek details such as quantities, numbers, weight and wastage involved. The case may be re-listed on 07.02.2012.				

53	Case No.:16/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00228/AM12/	RLA File :03/95/040/00255/AM12/	Lic.No/Date:0310644231 25.07.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Fabricated weight of 130 MT may be specified with the quantity of export product. 2. Import items at Sl. Nos. 1 to 3, 5 & 6 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at from Sl. No 1 to 3 & 5 may be allowed as applied for inclusive of a wastage of 3 %. 5. Weights of 3 MT, 0.35 MT, 0.5 MT & 2 MT may be specified with the quantities of import items at Sl. Nos. 4, 13, 14 & 15 respectively and the same may be allowed on net to net basis with accountability clause. 6. Quantity of import item at Sl. No 6 may be allowed as 14620 Kgs. inclusive of a wastage of 12 %. 7. Quantity of import item at Sl. No. 7 may be allowed as 36 Mtrs. (2373 Kgs.) inclusive of a wastage of 2%. 8. Quantities of import items at Sl. Nos. 8, 9, 10, 11 & 12 (welding Consumables) may be allowed as applied for i.e. 1400 Kgs., 1753 Kgs. 800 Kgs., 200 Kgs. & 1753 Kgs. respectively. 9. Import item at Sl. No. 13 to be supplied alongwith export product. The RLA may take necessary action accordingly.				

54	Case No.:7/20/80-ALC2/2011	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00392/AM12/	RLA File :05/23/040/00154/AM12/	Lic.No/Date:0510297629 26.07.2011	Defer Date:07.02.2012
Decision : The Committee deliberated the details of the case and observed that details of export products to be obtained from CLA. The case may be re-listed on 07.02.2012.				

55	Case No.:1/11/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00213/AM12/	RLA File :03/94/040/00389/AM12/	Lic.No/Date:0310645892 03.08.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight(without internals) of 39402 Kgs. may be specified with the quantity of export product at Sl. No. 1. 2. Net empty export weights of 19137 Kgs., 7931 Kgs., & 5913 Kgs. may be specified with the quantities of export products at Sl. No. 2, 3 & 4 respectively. 3. Quantity of import item at Sl. No. 1 may be allowed as 290.3 Kgs. (3 Nos.) on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 752 Kg inclusive of 33 % wastage after 20 % recovery. 5. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 3 & 4. 6. Quantity of import item at Sl. No. 3 may be allowed as 45631 Kgs. inclusive of 13 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No. 4 may be allowed as 191 Kgs. inclusive of 36 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 5 may be allowed as 10 Kgs. (13 Nos.) on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 6 may be allowed as 0.77 Kgs. inclusive of 2 % wastage. 10. Quantities of import items at Sl.Nos. 7, 8 & 9 (Welding Consumables) may be allowed as 852 Kgs. each. The RLA may take necessary action accordingly.			

56	Case No.:29/14/80-ALC2/2011	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00283/AM12/	RLA File :07/24/040/00168/AM12/	Lic.No/Date:0710081189 04.08.2011	Defer Date:07.02.2012
	Decision : The Committee decided to forward a copy of firm’s reply dt.27.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.			

57	Case No.:2/11/80-ALC2/2011	Party Name:KUVAWALA DRILL- EQUIP	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00214/AM12/	RLA File :03/94/040/00383/AM12/	Lic.No/Date:0310647125 09.08.2011	Defer Date:07.02.2012
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.11.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.			

	Case No.:3/11/80-ALC2/2011	Party Name:KUVAWALA DRILL- EQUIP	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00215/AM12/	RLA File :03/94/040/00382/AM12/		

58		Lic.No/Date:0310647358 09.08.2011	Defer Date:07.02.2012
Decision : The Committee observed that the firm has not replied to this office letter dated 25.11.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.			

59	Case No.:40/14/80-ALC2/2011	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00294/AM12/	RLA File :07/24/040/00087/AM12/	Lic.No/Date:0710081399 10.08.2011	
Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- Quantities of import items at Sl. No. 1 , 2 & 3 may be allowed as applied for i.e. 515 Kgs., 257.5 Kgs. and 20.6 Kgs respectively inclusive of a wastage of 3% after taking 2/3 rd recovery The RLA may take necessary action accordingly.				

60	Case No.:24/14/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00278/AM12/	RLA File :05/23/040/00186/AM12/	Lic.No/Date:0510299447 11.08.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 28.11.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

61	Case No.:31/14/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00285/AM12/	RLA File :05/24/040/00159/AM12/	Lic.No/Date:0510299729 17.08.2011	Defer Date:07.02.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 14.12.2011 and the case is under examination of DHI. The case may be re-listed on 07.02.2012.				

62	Case No.:25/14/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00279/AM12/	RLA File :05/23/040/00176/AM12/	Lic.No/Date:0510299788 18.08.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(78)/2011-ME dated 07.12.2011 and decided to allow 1.06 kg/kg of Antimony metal in Antimony concentrate in respect of the subject Advance Authorization. The RLA may take necessary action accordingly.				

	Case No.:27/14/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00281/AM12/	RLA File :05/23/040/00193/AM12/	Lic.No/Date:0510299789 18.08.2011	

63	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(79)/2011-ME dated 07.12.2011 and decided to allow 1.06 kg/kg of Antimony metal in Antimony concentrate in respect of the subject Advance Authorization. The RLA may take necessary action accordingly.		
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64	Case No.:34/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00288/AM12/	RLA File :03/95/040/00346/AM12/	Lic.No/Date:0310649471 19.08.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

65	Case No.:9/14/80-ALC2/2011	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00263/AM12/	RLA File :07/24/040/00192/AM12/	Lic.No/Date:0710081630 22.08.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's reply dt.27.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.				

66	Case No.:39/14/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00293/AM12/	RLA File :07/24/040/00188/AM12/	Lic.No/Date:0710081631 22.08.2011	Defer Date:07.02.2012
Decision : The Committee observed that the firm has not replied to this office letter dated 23.12.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.				

67	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:07.02.2012
Decision : The Committee noted that the DO from DDG has been sent to C&PC on 27.12.2011 and the case is under examination. The case may be re-listed on 07.02.2012.				

68	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:07.02.2012
Decision : The Committee noted that a note requesting DHI to re-examine the case has been sent. Further, RA, Bangalore vide letter dt.30.11.2011 forwarded a copy of amendment sheet 1 dt.30.11.2011, copy of which may be send to DHI for examination & comments. The case may be re-listed on 07.02.2012.				

	Case No.:6/14/80-ALC2/2011			Status:
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69		Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Deferred
	HQ File :01/80/050/00260/AM12/	RLA File :05/24/040/00177/AM12/	Lic.No/Date:0510300518 26.08.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's reply dt.16.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.				

70	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

71	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

72	Case No.:35/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00289/AM12/	RLA File :03/95/040/00336/AM12/	Lic.No/Date:0310650989 30.08.2011	
Decision :The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of 360 MT may be specified with the quantity of export product. 2. Import items at Sl. Nos. 1 to 3 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at from Sl. No 1 & 3 may be allowed as applied for inclusive of a wastage of 3 %. 5. Quantity of import item at Sl. No 2 may be allowed as 23146 Kgs. inclusive of a wastage of 12 % as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 73.61 MT inclusive of 100 % wastage after 20 % recovery. 7. Weights of 3.5 MT, 1.5 MT & 0.35 MT may be specified with the quantities of import items at Sl. Nos. 5, 6 & 12 respectively and the same may be allowed on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 7 may be allowed as 66 Mtrs. (15.83 MT) inclusive of a wastage of 2%. 9. Quantities of import items at Sl. Nos. 8, 9, 10 & 11 (welding Consumables) may be allowed as applied for i.e. 6712 Kgs., 5800 Kgs. 773 Kgs. & 7485 Kgs. respectively. 10. Import item at Sl. No. 12 to be supplied alongwith export product. The RLA may take necessary action accordingly.				

73	Case No.: 36/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00290/AM12/	RLA File :03/95/040/00418/AM12/	Lic.No/Date:0310650991 30.08.2011	
	Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the Committee decided to ratify the norms of the said Advance Authorization as per GN-4 (Sl. No. 47 to be deleted). The RLA may take necessary action accordingly.			

74	Case No.: 37/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00291/AM12/	RLA File :03/95/040/00394/AM12/	Lic.No/Date:0310650993 30.08.2011	Defer Date:07.02.2012
	Decision :The Committee noted that a copy of firm's application has been sent to DHI on 30.09.2011 for examination and comments. The case may be re-listed on 07.02.2012.			

75	Case No.: 5/14/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00259/AM12/	RLA File :05/24/040/00195/AM12/	Lic.No/Date:0510300970 01.09.2011	
	Decision :The Committee deliberated the written comments of DHI received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 38760 Kgs. may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S. Nos. 1, 2 & 3. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 2327 Kgs. & 8962 Kgs. respectively inclusive of 4.5 % wastage. 4. Quantity of import item at Sl. No.3 may be allowed as 9332 Kgs.(7180 Mtrs.) inclusive of 2 % wastage. 5. Quantities of import item at Sl. Nos. 4 & 5 may be allowed as applied for on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

76	Case No.: 41/14/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00295/AM12/	RLA File :07/24/040/00215/AM12/	Lic.No/Date:0710082069 06.09.2011	Defer Date:07.02.2012
	Decision :The Committee observed that the firm has not replied to this office letter dated 25.11.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.			

	Case No.: 14/17/80-ALC2/2011	Party Name:STERDILL EQUIPMENTS PVT.LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred

77	HQ File :01/80/050/00333/AM12/	RLA File :03/95/040/00437/AM12/	Lic.No/Date:0310651808 06.09.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's reply received through e-mail dt.30.12.2011 to DIPP for examination and comments. The case may be re-listed on 07.02.2012.				

78	Case No.:38/14/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00292/AM12/	RLA File :52/24/040/00021/AM12/	Lic.No/Date:5210036390 07.09.2011	Defer Date:07.02.2012
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.11.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.			

79	Case No.:14/14/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00268/AM12/	RLA File :31/83/040/00117/AM12/	Lic.No/Date:3110050321 15.09.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(56)/11-TSW(B)/7 dated 11.01.2011 and decided to ratify the norms in respect of the subject advance authorization as per SION C-1742. The RLA may take necessary action accordingly.			

80	Case No.:32/17/80-ALC2/2011	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00351/AM12/	RLA File :07/24/040/00184/AM12/	Lic.No/Date:0710082357 15.09.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item may be allowed as applied for i.e. 15.45 Kgs inclusive of 3 % wastage after taking clue form SION C-227. The RLA may take necessary action accordingly.			

81	Case No.:34/17/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00353/AM12/	RLA File :05/24/040/00212/AM12/	Lic.No/Date:0510303169 20.09.2011	Defer Date:07.02.2012
	Decision : The Committee noted that the firm's reply has been sent to DIPP on 29.12.2011 and the case is under examination at DIPP. The case may be re-listed on 07.02.2012.			

	Case No.:4/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00323/AM12/	RLA File :07/24/040/00106/AM12/		

		Lic.No/Date:0710082716 23.09.2011	
82	Decision : The Committee deliberated the written comments of DIT received vide their U.O. No.17(92)/2011-IPHW dated 21.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- “The items proposed for import are essential to assemble the export product. DIT recommends ratification of norms of advance authorization on net to net basis with accountability clause”.		

The RLA may take necessary action accordingly.

	Case No.:42/14/80-ALC2/2011	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
83	HQ File :01/80/050/00296/AM12/	RLA File :31/83/040/00126/AM12/	Lic.No/Date:3110050595 26.09.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 15.11.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

	Case No.:17/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00336/AM12/	RLA File :03/94/040/00343/AM12/	Lic.No/Date:0310656144 26.09.2011	
84	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net export weight of 6850 Kgs. may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1, 3 & 4. 3. Quantity of import item at Sl. No. 1 may be allowed as 50 Kgs. inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 1 Kgs. (16 Nos.) on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 3 may be allowed as 1331 Kgs. inclusive of 123 % wastage after 1/3 rd recovery. 6. Quantity of import item at Sl. No. 4 may be allowed as 5668 Kgs. (4507 Mtrs.) inclusive of 4 % wastage. 7. Quantities of import items at Sl.Nos. 5, 6 & 7 (Welding Consumables) may be allowed as 47 Kgs. each. The RLA may take necessary action accordingly.			

	Case No.:21/17/80-ALC2/2011	Party Name:WAM INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
85	HQ File :01/80/050/00340/AM12/	RLA File :03/95/040/00448/AM12/	Lic.No/Date:0310656678 28.09.2011	
	Decision : The Committee deliberated the details of the case and observed that all the items of import are components. Therefore, the committee decided to ratify the norms of the said Advance Authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

86	Case No.:5/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00324/AM12/	RLA File :04/24/040/00137/AM12/	Lic.No/Date:0410128752 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

87	Case No.:7/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00326/AM12/	RLA File :04/24/040/00171/AM12/	Lic.No/Date:0410128753 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

88	Case No.:8/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00327/AM12/	RLA File :04/24/040/00116/AM12/	Lic.No/Date:0410128795 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

89	Case No.:11/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00330/AM12/	RLA File :04/24/040/00066/AM12/	Lic.No/Date:0410128794 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

90	Case No.:27/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00346/AM12/	RLA File :05/23/040/00219/AM12/	Lic.No/Date:0510304453 30.09.2011	Defer Date:07.02.2012
Decision : The Committee noted that the case is to be examined in NC-I. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

91	Case No.:28/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00347/AM12/	RLA File :11/24/040/00026/AM12/	Lic.No/Date:1110025821 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:30/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011	Status: Deferred
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			27.12.2011	
92	HQ File :01/80/050/00349/AM12/	RLA File :11/24/040/00013/AM12/	Lic.No/Date:1110025819 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:31/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
93	HQ File :01/80/050/00350/AM12/	RLA File :11/24/040/00011/AM12/	Lic.No/Date:1110025820 30.09.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:3/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
94	HQ File :01/80/050/00388/AM12/	RLA File :05/24/040/00229/AM12/	Lic.No/Date:0510304366 30.09.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 27.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:19/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
95	HQ File :01/80/050/00338/AM12/	RLA File :03/95/040/00425/AM12/	Lic.No/Date:0310657607 03.10.2011	Defer Date:07.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:10/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
96	HQ File :01/80/050/00329/AM12/	RLA File :04/24/040/00127/AM12/	Lic.No/Date:0410128896 04.10.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 02.11.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

	Case No.:22/17/80-ALC2/2011	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
97	HQ File :01/80/050/00341/AM12/	RLA File :22/24/040/00045/AM12/	Lic.No/Date:2210011985 04.10.2011	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per SION C-945.				
The RLA may take necessary action accordingly.				

98

Case No.:24/17/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Approved
HQ File :01/80/050/00343/AM12/	RLA File :06/24/040/00033/AM12/	Lic.No/Date:0610024005 04.10.2011	
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.46011/169/2004-PC-II dated 24.11.2011 and decided to ratify the norms in respect of the subject advance authorization on repeat basis Advance Authorization No.0610016734 dated 30.11.2009, as under:-			
Item to be exported		Quantity	
Insulator Assembly Alternator/rectifier/Seal Assembly / Parts /Components etc.		1 No.	
Raw – material Recommended for Import		Quantity	
1. Phenolic Moulding Compound		1.05kg/kg. content in export product	
2. Polyamide-66		1.05kg/kg. content in export product	
3. Thermoplastic Elastomer		1.05kg/kg. content in export product	
The RLA may take necessary action accordingly.			

99	Case No.:21/20/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00406/AM12/	RLA File :17/24/040/00057/AM12/	Lic.No/Date:1710004546 04.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIT on 16.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

100	Case No.:6/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00325/AM12/	RLA File :04/24/040/00143/AM12/	Lic.No/Date:0410128933 05.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 02.11.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

	Case No.:9/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00328/AM12/	RLA File :04/24/040/00135/AM12/	Lic.No/Date:0410128934 05.10.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(44)/11-TSW(B)/13 dated 11.01.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export Product(EP)</u> The Total weight of the EP is 6796 MT and the same may be incorporated in the license.			

Import

- 101
1. Item No. 1- (Carbon Steel) The quantity of seamless tubes/ pipe to be allowed is 1900 MT & as applied for with 2% wastage. "Welded" may be deleted from the description of import item.
 2. Item No 2- (Alloy Steel) The quantity of seamless tube / pipe to be allowed is 1260 MT as applied for with 2% wastage. "Welded" may be deleted from the description of import item.
 3. Item No 3- (Stainless Steel) The quantity of seamless tube / pipe to be allowed is 8 MT with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item.
 4. Item No. 4- The word "Finished" may be prefixed to the description of import & the same may be incorporated in the license. The quantity of import may be restricted to 300 MT & the same may be incorporated along with quantity of import in numbers. The item may be allowed under GN-4 as applied for.
 5. Item No.5- Welding material – Quantity applied is only 14 MT & the same may be recommended import as applied for (Welding material weight is normally restricted to 2% of the weight of the steel to be welded).
 6. Item No-6 to 12- These are components & may be allowed under GN-4 with accountability Clause.
- The RLA may take necessary action accordingly.

102	Case No.: 15/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00334/AM12/	RLA File :03/95/040/00493/AM12/	Lic.No/Date:0310658143 05.10.2011	Defer Date:07.02.2012
Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. For net weight of components to be manufactured out of import items at Sl. No. 1 & 2, name of components with net weights thereof may be indicated.				

103	Case No.: 16/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00335/AM12/	RLA File :03/95/040/00494/AM12/	Lic.No/Date:0310658156 05.10.2011	Defer Date:07.02.2012
Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. For net weight of components to be manufactured out of import items at Sl. No. 1 & 2, name of components with net weights thereof may be indicated.				

104	Case No.: 5/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00390/AM12/	RLA File :05/24/040/00238/AM12/	Lic.No/Date:0510304858 10.10.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 23.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

105	Case No.:18/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00337/AM12/	RLA File :03/94/040/00548/AM12/	Lic.No/Date:0310658894 11.10.2011	Defer Date:07.02.2012
	Decision : The Committee decided to forward a copy of firm's reply dt.23.12.2011 to DIPP for examination and comments. The case may be re-listed on 07.02.2012.			

106	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 27.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

107	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date:07.02.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

108	Case No.:23/17/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00342/AM12/	RLA File :05/23/040/00258/AM12/	Lic.No/Date:0510305104 13.10.2011	Defer Date:07.02.2012
	Decision : As per DC(MSME) vide their U.O. Note No. 30(90)/2011-ME dated 07.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Weight of the export product. 2. Size/Specifications of all import items including at Srl No.4. 3. Process flow chart indicating process of manufacturing, use of inputs and details whether these are being used as components or being supplied as spares or both. 4. Details of any indigenous items used. 5. Contains of imported inputs separately for each set.			

109	Case No.:1/17/80-ALC2/2011	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00320/AM12/	RLA File :31/83/040/00071/AM12/	Lic.No/Date:3110051087 19.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 20.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

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110	Case No.:6/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00391/AM12/	RLA File :05/24/040/00241/AM12/	Lic.No/Date:0510305885 19.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 27.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

111	Case No.:4/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00389/AM12/	RLA File :05/24/040/00242/AM12/	Lic.No/Date:0510305886 19.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 27.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

112	Case No.:2/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00321/AM12/	RLA File :03/94/040/00605/AM12/	Lic.No/Date:0310661481 21.10.2011	Defer Date:07.02.2012
	Decision : As per DIPP vide their U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 1 in Nos. also in addition to its weight.			

113	Case No.:20/20/80-ALC2/2011	Party Name:FRICK INDIA LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00405/AM12/	RLA File :05/23/040/00269/AM12/	Lic.No/Date:0510306601 25.10.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent already to DIPP on 16.12.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

114	Case No.:35/17/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00354/AM12/	RLA File :31/82/040/00186/AM12/	Lic.No/Date:3110051283 02.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 16.12.2011 and decided to send a copy of firm's application to DHI for examination and comments as it pertains to them. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

115	Case No.:2/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00387/AM12/	RLA File :05/24/040/00244/AM12/	Lic.No/Date:0510307048 02.11.2011	Defer Date:07.02.2012

Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 27.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

116	Case No.:17/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00402/AM12/	RLA File :03/95/040/00463/AM12/	Lic.No/Date:0310663388 03.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.12.2011 and decided to send a copy of firm's application to DIPP for examination and comments as it pertains to them. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

117	Case No.:18/20/80-ALC2/2011	Party Name:ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00403/AM12/	RLA File :03/94/040/00698/AM12/	Lic.No/Date:0310663899 08.11.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word "relevant" may be prefixed with the description of import items from S.Nos. 1 to 4. 2. The quantity of import item No.1 may be allowed as 453.245 Kgs. inclusive of 368.5 % wastage after taking 20% recovery of scrap. 3. The quantity of import item No.2 may be allowed as 310.88 Kgs. inclusive of 40.5 % wastage after taking 20% recovery of scrap. 4. The quantity of import item No.3 may be allowed as 150.854 Kgs. inclusive of 10 % wastage after taking 20% recovery of scrap. 5. The quantity of import item No.4 may be allowed as 316.27 Kgs. inclusive of 213 % wastage after taking 20% recovery of scrap. 6. Import items from Sl.No. 5 to 8 may be allowed within 2% of FOB Value of Exports The RLA may take necessary action accordingly.			

118	Case No.:16/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00401/AM12/	RLA File :03/95/040/00595/AM12/	Lic.No/Date:0310664152 09.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.12.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

119	Case No.:15/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00400/AM12/	RLA File :03/94/040/00702/AM12/	Lic.No/Date:0310664727 14.11.2011	Defer Date:07.02.2012
	Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.			

	3. Quantities of import items at Sl. No. 3, 6 & 7 in meters also in addition to their weights.
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120	Case No.: 19/20/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00404/AM12/	RLA File :06/24/040/00038/AM12/	Lic.No/Date:0610024542 14.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

121	Case No.: 34/20/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00419/AM12/	RLA File :06/24/040/00040/AM12/	Lic.No/Date:0610024543 14.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

122	Case No.: 22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:07.02.2012
	Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Specific list of export items with their respective quantities. 2. Specific list of import items alongwith their quantities. 3. Basis for the requirement of import items alongwith a tabular statement giving net content of import items in different export products.			

123	Case No.: 29/20/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00414/AM12/	RLA File :05/23/040/00314/AM12/	Lic.No/Date:0510308164 16.11.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIT on 16.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

124	Case No.: 33/20/80-ALC2/2011	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00418/AM12/	RLA File :05/23/040/00317/AM12/	Lic.No/Date:0510308167 16.11.2011	Defer Date:07.02.2012
	Decision : As per DHI U.O. Note No. 3(81)/11-TSW(B) dated 02.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Calculation of quantity of import of item No. 8 & 9 (All other items are components).			

125	Case No.:30/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Approved
	HQ File :01/80/050/00415/AM12/	RLA File :03/95/040/00628/AM12/	Lic.No/Date:0310665613 17.11.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 27.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of 27.60 MT may be specified with the quantity of export product. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at from Sl. No. 1 may be allowed as applied for i.e. 12000 Kgs. inclusive of a wastage of 5 %. 5. Weights of 4.76 MT, 2 MT & 0.2 MT may be specified with the quantities of import items at Sl. Nos. 2, 4 & 5 respectively and the same may be allowed on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 3 may be allowed as 30000 Mtrs. (9.44 MT) inclusive of a wastage of 2%. 7. Quantity of import item at Sl. No. 6 (welding Electrodes) may be allowed as 234 Kgs. 8. Quantities of import items at Sl. Nos. 7 & 8 (welding Consumables) may be allowed as applied for i.e. 100 Kgs. each. The RLA may take necessary action accordingly.				

126	Case No.:31/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00416/AM12/	RLA File :03/95/040/00627/AM12/	Lic.No/Date:0310665598 17.11.2011	Defer Date:07.02.2012
Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 11 & 13 of Standard Deficiency Format. 2. Separate weights of Hemispherical Heads and Test Coupons for import item at Sl. No. 5.				

127	Case No.:26/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00411/AM12/	RLA File :04/24/040/00138/AM12/	Lic.No/Date:0410130571 18.11.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 10.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

128	Case No.:32/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00417/AM12/	RLA File :03/95/040/00648/AM12/	Lic.No/Date:0310665958 18.11.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.12.2011 and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

129	Case No.:24/20/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00409/AM12/	RLA File :05/23/040/00309/AM12/	Lic.No/Date:0510308688 21.11.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments as it pertains to them. The case may be re-listed on 07.02.2012.				

130	Case No.:25/20/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00410/AM12/	RLA File :05/23/040/00296/AM12/	Lic.No/Date:0510308687 21.11.2011	Defer Date:07.02.2012
Decision : The Committee decided to forward a copy of firm's application to DIPP for examination and comments as it pertains to them. The case may be re-listed on 07.02.2012.				

131	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

132	Case No.:27/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00412/AM12/	RLA File :04/24/040/00216/AM12/	Lic.No/Date:0410130796 23.11.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

133	Case No.:28/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00413/AM12/	RLA File :04/24/040/00215/AM12/	Lic.No/Date:0410130775 23.11.2011	Defer Date:07.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.				

134	Case No.:8/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00393/AM12/	RLA File :03/94/040/00768/AM12/	Lic.No/Date:0310668917 05.12.2011	Defer Date:07.02.2012
Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.1012: -				

1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise.
2. Quantities of import items at Sl. No. 1, 2 & 3 in Nos. also in addition to their weights.

135	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 27.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

136	Case No.:10/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00395/AM12/	RLA File :03/94/040/00763/AM12/	Lic.No/Date:0310668956 07.12.2011	Defer Date:07.02.2012
	Decision : As per DIPP U.O. Note dated 27.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 07.02.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. No. 2 & 3 in Nos. also in addition to their weights.			

137	Case No.:11/20/80-ALC2/2011	Party Name:ESMECH EQUIPMENT PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Closed
	HQ File :01/80/050/00396/AM12/	RLA File :03/94/040/00765/AM12/	Lic.No/Date:0310668962 07.12.2011	
	Decision : The Committee noted that as per RA, Bangalore informed vide their letter dt.07.12.2011, the Advance Authorization has been issued under GN-4 and therefore, decided to close the case on the part of NC. The RLA may take necessary action accordingly.			

138	Case No.:12/20/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00397/AM12/	RLA File :31/82/040/00265/AM12/	Lic.No/Date:3110051774 07.12.2011	Defer Date:07.02.2012
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 07.02.2012.			

139	Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:20/80-ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011	Defer Date:07.02.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 27.12.2011. The Committee decided to forward a copy of application to DHI as it pertains to them. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.			

140	Case No.:14/20/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00399/AM12/	RLA File :31/82/040/00266/AM12/	Lic.No/Date:3110051789 08.12.2011	Defer Date:07.02.2012
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 07.02.2012.			

141	Case No.:35/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2011 27.12.2011	Status: Deferred
	HQ File :01/80/050/00420/AM12/	RLA File :03/94/040/00799/AM12/	Lic.No/Date:0310671299 16.12.2011	Defer Date:07.02.2012
	Decision : The Committee decided to forward a copy of firm's application to DIPP for examination and comments. The case may be re-listed on 07.02.2012.			

S.No.23

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.I	Lic.No. & Date
Meeting No.20/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 27.12.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The Committee noted that the firm's reply has been sent to DHI on 12.12.2011 and the case is under examination. The case may be re-listed on 07.02.2012.

S.No.488

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.20/12	Haridwar	RLA No.61/24/040/00069/AM09	6110000286
Date: 27.12.2011		Ratification of Norms	dt.06.02.2009

The Committee decided to forward a copy of firm's reply dt.21.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.

S.No.489

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.20/12	Haridwar	RLA No.61/24/040/00007/AM10	6110000313
Date: 27.12.2011		Ratification of Norms	dt.29.05.2009

The Committee decided to forward a copy of firm's reply dt.21.12.2011 to DHI for examination and comments. The case may be re-listed on 07.02.2012.

S.No.490

Case No. A/R- 167	M/s. Bharat Heavy	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.20/12	Electricals Ltd.,	RA F.No.61/24/040/00036/AM10	6110000362
Date: 27.12.2011	Haridwar	Ratification of norms	dt.13.10.2009

The Committee observed that the firm has not replied to this office letter dt.calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.

S.No.491

Case No. A/R- 175	M/s. Precihole	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.20/12	Machine Pvt. Ltd.,	RA F.No.03/95/040/00586/AM08	

Date: 27.12.2011	Ratification of norms	0310443655 dt.19.09.2007
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The Committee has noted the reply received from the firm vide letter dated 17.12.2011 and wastage details forwarded therein and decided to amend the norms ratified earlier in the NC meeting No.20/11 dated 17.08.2010 (Sl. No. 181) as under:-

Applied:

1. Item No. 1 – 37 bars wt 1205.87 kg
2. Item No. 2 – 31 bars of st 529.21 kg.

Allowed:

1. Item No. 1-37 bars wt 1108 kg wastage 210% recovery 4%.
2. Item No. 2-31 bars of wt 496 kg wastage 211% recovery 4%.

S.No.492

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.20/12		RA F.No.31/21/040/00296/AM09	3110035317
Date: 27.12.2011		Ratification of norms	dt.09.09.2008

The Committee noted that a copy of firm's reply has been sent to DHI on 07.12.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.493

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.20/12		RA F.No.31/24/040/00296/AM09	3110036393
Date: 27.12.2011		Ratification of norms	dt.09.09.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.494

Case No. A/R-28	M/s. Brakes India Limited, Chennai	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.04/24/040/00263/AM08	0410093871
Date: 27.12.2011		Revision of norms	dt.15.02.2008

The Committee noted that a copy of firm's reply has been sent to DHI on 28.11.2011, the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.495

Case No. A/R-37	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.61/24/040/00016/AM11	6110000447
Date: 27.12.2011		Revision of norms	dt.13.05.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.496

Case No. A/R-38	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00184/AM10/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.61/24/040/00012/AM10	6110000320
Date: 27.12.2011		Revision of norms	dt.19.06.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.497

Case No. A/R-68	M/s. GEA BGR Energy System	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
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Meeting No.20/12	India Ltd.,	RA.F.No.04/24/040/00325/AM08	0410092981
Date: 27.12.2011	Chennai	Ratification of norms	dt.02.01.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.498

Case No. A/R-95	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQF.No.01/80/050/00875/AM09/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.05/24/040/00327/AM09	0510225643
Date: 27.12.2011		Amendment of norms of norms	dt.18.08.2008

The Committee noted the communication dated 12.12.2011 received from the firm and decided to allow import item 1 to 4 on net to net basis and delete input no. 5 to 7 as requested by the firm.

The RLA may take necessary action accordingly.

S.No.499

Case No. A/R-144	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.03/94/040/01139/AM10	0310567657
Date: 27.12.2011		Fixation of Norms	dt.31.03.2010

The Committee observed that the firm has not replied to this office letter dated 28.11.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.

S.No.500

Case No. A/R-147	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00550/AM11/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.04/24/040/00204/AM11	0410118772
Date: 27.12.2011		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.501

Case No. A/R-148	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00651/AM11/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.04/24/040/00205/AM11	0410118773
Date: 27.12.2011		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.502

Case No. A/R-149	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00809/AM11/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.04/24/040/00104/AM11	0410121605
Date: 27.12.2011		Fixation of Norms	dt.14.02.2011

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.503

Case No. A/R-150	M/s. The Saraswati	HQF.No.01/80/050/00827/AM06/DES.I	Lic. No. & date
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Meeting No.20/12	Industrial	RA.F.No.05/24/040/00766/AM06	0510173546
Date: 27.12.2011	Syndicate Ltd.,	Revision of Norms	dt.03.01.2006

The Committee decided to forward a copy of Advance Authorization to DIPP.

S.No.504

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.20/12	Noida	RA.F.No.05/23/040/00117/AM10	0510253818
Date: 27.12.2011		Fixation of Norms	dt.02.12.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 07.02.2012.

S.No.505

Case No. A/R-31	M/s. Kern-Liebers	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.20/12	Springs & Stampings	RA.F.No.07/24/040/00531/AM09	0710062052
Date: 27.12.2011	Pvt. Ltd., Karnataka	Revision of norms	dt.26.12.2008

The Committee noted that the DHI DL dated 11.11.2011 seeking details of volume based calculation from the drawing dimensions is incorrect because they need to revise the recovery based on reply /information already furnished by the firm. The Committee therefore decided to write to DHI to examine the case based on data / information already furnished by the firm & offer comments as revised recovery and to re-list the case on 07.02.2012.

S.No.506

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.20/12	& Stampings	RA.F.No.07/24/040/00008/AM09	0710057064
Date: 27.12.2011	Pvt. Ltd., Tumkur	Revision of norms	dt.23.04.2008

The Committee noted that the DHI DL dated 11.11.2011 seeking details of volume based calculation from the drawing dimensions is incorrect because they need to revise the recovery based on reply /information already furnished by the firm. The Committee therefore decided to write to DHI to examine the case based on data / information already furnished by the firm & offer comments as revised recovery and to re-list the case on 07.02.2012.

S.No.507

Case No. A/R-154	M/s. Reference received from Jt.DGFT, CLA, New Delhi of M/s. Gestek Engineering Pvt. Ltd., New Delhi	HQF.No.01/80/050/01125/AM07/DES.I	Lic. No. & date
Meeting No.20/12		RA.F.No.05/24/040/00812/AM07	0510196934
Date: 27.12.2011		Revision of Norms	dt.28.12.2006

The Committee noted that CLA, New Delhi sought a clarification /advise regarding of Advance Authorization in view of difference in export product shown in the shipping bills and import items shown in the Bill of entry not match as per the ALC decision and therefore decided to obtain export documents from RA & send to DIPP for examination and comments. The case is to be re-listed on 07.02.2012.

S.No.160

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I	
Meeting No.20/12			
Date: 27.12.2011		Alleged swindling of several crores of Govt. revenue –DEPB.	

The Committee noted that the file is under examination of NC-I. The case is to be re-listed on 07.02.2012.

Sl.No.161

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.20/12		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 27.12.2011		

The Committee noted the DHI comments received vide ID Note dated 16.12.2011 that fixation of norms is not possible due to Large variety of non-standard components / parts and decided to write a DO to TA, DHI that in 100% EOU cases, the TA needs to examine only the wastage involved. The case is to be re-listed on 07.02.2012.

Sl.No.162

Case No.C-01	M/s. Snecma Hal Aerospace LTd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.20/12		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.
Date: 27.12.2011		

The Committee noted that DL, MSME has been sent to the firm on 23.12.2011 and decided to send a reminder to firm for furnishing of requisite information. The case is to be re-listed on 07.02.2012.

Sl.No.163

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No.20/12		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .
Date: 27.12.2011		

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.164

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No.20/12		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .
Date: 27.12.2011		

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.165

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No.20/12		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .
Date: 27.12.2011		

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.166

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No.20/12		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .
Date: 27.12.2011		

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.167

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
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Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.168

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee decided to defer the cases to meeting dated 24.01.2012.

Sl.No.169

Case No.C-22	M/s. Inoxpa India Pvt. Ltd., Pune	HQ F.No.01/80/162/00366 /AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Request for fixation of input output norms in respect of EOUs for the export product “(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fittings, Flanges, Unions, Joints & bend”.

The Committee observed that the firm has not replied to this office letter dated 25.11.2012 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 07.02.2012.

S.No.170

Case No.C-24	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Request for fixation of input output norms in respect of 100% EOUs for the export product “Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc.”

The Committee noted that the firm’s reply has been sent to DHI on 28.11.2011 and the case is under examination. The case may be re-listed on 07.02.2012.
